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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part III

Commissionerate of Land Revenue

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കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



Kannur District

Kannur Taluk

NOTICE

No: B1/20285/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that CHANDRAMATHI C KALLAKANDY HOUSE KAPPAD, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PURUSHOTHAMAN K KALLAKANDY HOUSE KAPPAD who expired on 24-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PURUSHOTHAMAN K. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	CHANDRAMATHI C	Wife	72
2	SAJEEVAN K	Son	56
3	SAJITHA K	Daughter	54
4	RAJEEVAN K	Son	51

No: B1/20335/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that JAYAN P V POONTHOTTATHIL HOUSE THOTTADA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KARTHYAYANI P V POONTHOTTATHIL HOUSE THOTTADA who expired on 07-10-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KARTHYAYANI P V. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANITHA P V	Daughter	53
2	JAYAN P V	Son	51



3	AJITHA P	Daughter	43
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No: B1/20135/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that KHADEEJA K N KOVVAL NADUVILEPURAYIL HOUSE NARATH , Narath Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MUHAMMAD KOVVAL NADUVILEPURAYIL HOUSE NARATH who expired on 10-12-1985 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MUHAMMAD. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KHADEEJA K N	Wife	61
2	MOIDEEN K N	Son	49
3	MARIYAM K N	Daughter	43
4	KOVVAL NADUVILE PURAYIL ISHAK	Son	41
5	FAISAL K N	Son	37

No: B1/19880/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that M K PREMARAJ KARIMBIL HOUSE CHETTIPEEDIKA, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M K PRABHAKARAN KARIMBIL HOUSE CHETTIPEEDIKA who expired on 14-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M K PRABHAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M K PREMARAJ	Brother	69

No: B1/20134/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SREELATHA K KOTTAYI HOUSE KEERIYAD, Chirakkal



Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VINAYASHANTHAN P KOTTAYI HOUSE KEERIYAD who expired on 19-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VINAYASHANTHAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREELATHA K	Wife	48
2	SHAKUNDALA K	Mother	78

No: B1/20175/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that AJITHA V C PALLIVALAPPIL HOUSE ILAVANA, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late V C SANTHA PALLIVALAPPIL HOUSE ILAVANA who expired on 08-07-1997 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V C SANTHA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V LATHIKA	Daughter	58
2	BABY V C	Daughter	54
3	AJITHA V C	Daughter	53
4	VATHUKKA CHALIL ANILKUMAR	Son	50
5	ANITHA V C	Daughter	46
6	ANOOP KUMAR V C	Son	43
7	ANAGHA AJENDRAN (DAUGHTER OF DECEASED SON AJENDRAN)	Grand Daughter	26
8	ANUGRAH AJENDRAN (SON OF DECEASED SON AJENDRAN)	Grand Son	24

No: B1/20145/2021

29-01-2022



Notice is hereby given to all to whom it may be concern that SURESH T T THIYYANCHERI THATTARATH AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAMANI T T THIYYANCHERI THATTARATH AROLI who expired on 27-11-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAMANI T T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SURESH T T	Son	47
2	SUCHITRA T T	Daughter	44

No: B1/105/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that SULATHA PARAKUNI PARAKUNI HOUSE THULICHERI, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PURUSHOTHAMAN P V SIMPLE PODIKUNDU who expired on 19-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PURUSHOTHAMAN P V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SULATHA PARAKUNI (SECOND WIFE)	Wife	62
2	SANDEEP P V (SON OF DECEASED WIFE RATHNAVALLI)	Son	46
3	SANOOP P V (SON OF DECEASED WIFE RATHNAVALLI)	Son	43



Kannur District

Kannur Taluk

NOTICE

No: B1/20284/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that ANEESH KUMAR M K NIDHEESH NIVAS MANAL, Pallikun nu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SULOCHANA K NIDHEESH NIVAS MANAL who expired on 31-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SULOCHANA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANEESH KUMAR M K	Son	57
2	SUKANYA	Daughter	54
3	SHEENA	Daughter	50

No: B1/20173/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that K SHYJA CHALUVALAPPIL HOUSE KOTTALI, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MOHANAN A CHALUVALAPPIL HOUSE KOTTALI who expired on 23-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MOHANAN A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K SHYJU	Son	40
2	K SHYJA	Daughter	42



No: B1/20137/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that KALLAKUDIYAN CHANDRI KALLAKUDIYAN HOUSE AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MADHAVI K KALLAKUDIYAN HOUSE AROLI who expired on 16-07-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MADHAVI K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KALLAKUDIYAN CHANDRI	Daughter	64
2	MANOJ KUMAR K	Son	52
3	VINOD KUMAR K	Son	51

No: B1/20138/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that VANAJA P PAROL HOUSE PAPPINISSERI WEST, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BHASKARAN K P KUNHIPURAYIL HOUSE PAPPINISSERI WEST who expired on 04-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BHASKARAN K P. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VANAJA P	Wife	55
2	NEETHU BHASKARAN	Daughter	27
3	YADHU KRISHNAN P	Son	24

No: B1/20139/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SUMATHI B SHANCHAN PAPPINISSERI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late A M NAIK SHANCHAN PAPPINISSERI who expired on 25-09-2021 and that it has been



reported to this office that the persons named in the scheduled below are the legal heirs of the said late A M NAIK. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUMATHI B	Wife	73
2	PREETHA R NAIK	Daughter	53
3	MINI NAIK ADOOR	Daughter	51
4	MRUDU NAIK ADOOR	Daughter	49

No: B1/20140/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that KUMARAN K KANICHERI HOUSE NEAR SBI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VELAMMA KANICHERI HOUSE NEAR SBI who expired on 10-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VELAMMA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ROHINI K	Daughter	68
2	KUMARAN K	Son	65
3	CHANDRAN KANICHERI	Son	63
4	KARTHIAYANI K	Daughter	61
5	PURUSHOTHAMA BABU K	Son	59
6	SANTHA K	Daughter	55
7	SURESHAN K	Son	53
8	SHEENA K	Daughter	45

No: B1/20141/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SEENA E ELAMBILAN HOUSE KEECHERI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in



respect of the legal heirs of late SREEDHARAN E NARAYANEEYAM AROLI who expired on 15-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SREEDHARAN E. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	OMANA ELAYADATH	Wife	60
2	SEEMA E	Daughter	42
3	SMITHA E	Daughter	41
4	SEENA E	Daughter	38
5	SMINESH ELAYADATH	Son	36

No: B1/20142/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that UBAID K KALLOORIYAKATH SHADULI MANZIL AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K N ABDUL SHUKKUR MOULAVI SHADULI MANZIL AROLI who expired on 10-11-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K N ABDUL SHUKKUR MOULAVI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KADEEJA K	Wife	66
2	NASEEMA K	Daughter	47
3	MUHAMMED SHAREEF K	Son	46
4	FAZALLOOL RAHMAN K	Son	41
5	ABDUL HASAN ALI SADULI K	Son	35
6	UBAID K	Son	33
7	ABDUL FATHAH MUHAMMEDUL FASI K	Son	31
8	ABDUL RAHMAN K	Son	18

No: B1/20144/2021

29-01-2022



Notice is hereby given to all to whom it may be concern that SAHIDA V SAHIDA MANZIL CHUNGAM, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V ABDUL SALAM SAHIDA MANZIL CHUNGAM who expired on 21-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V ABDUL SALAM. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NOUFAL VALIYAKATH	Son	44
2	NOUSHARNA V	Daughter	43
3	SAHIDA V	Daughter	41
4	SHAHINA V	Daughter	33
5	SHAHANA V	Daughter	31

No: B1/20146/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that JAMEELA V K V K HOUSE KARIKKANKULAM, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SARUMMA V K V K HOUSE KARIKKANKULAM who expired on 16-12-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SARUMMA V K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	FATHIBI V K	Daughter	65
2	JAMEELA V K	Daughter	51
3	SHAMILA V K (DAUGHTER OF DECEASED DAUGHTER AYISHA)	Grand Daughter	38
4	MUHAMMED SHEREEF V K (SON OF DECEASED DAUGHTER AYISHA)	Grand Son	37
5	SHAFEENA V K (DAUGHTER OF DECEASED DAUGHTER AYISHA)	Grand Daughter	32
6	JAMSHEER V K (SON OF DECEASED DAUGHTER AYISHA)	Grand Son	31





Kannur District

Kannur Taluk

NOTICE

No: B1/103/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that ABHILASH K KUNNIRIKKAL HOUSE EDACHERY, Puzhat hi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K RAGHAVAN KUNNIRIKKAL HOUSE EDACHERY who expired on 07-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K RAGHAVAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K C NIRMALA	Wife	66
2	REKHA K	Daughter	44
3	ROOPA K	Daughter	42
4	ABHILASH K	Son	40

No: B1/107/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that JIJESH KUNHIPURAYIL HOUSE NO.176/A BURNASSER Y, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late LEELA REETA HOUSE NO.176/A BURNASSERY who expired on 11-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late LEELA REETA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NORMA VINOD	Daughter	43
2	JIJESH KUNHIPURAYIL	Son	39



No: B1/108/2021

30-01-2022

Notice is hereby given to all to whom it may be concern that MOHAMMED NIHAD SHUKRIYA AYIKKARA POOVALAPP U, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late THAMMITTON NISSAR THAMMITTON HOUSE AYIKKARA POOVALAPPU who expired on 28-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late THAMMITTON NISSAR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ZEENATH THAMMITTON NISSAR	Wife	51
2	MOHAMMED NISHAD M T	Son	30
3	MOHAMMED NIHAD	Son	24

No: B1/109/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that SEENATH T P K P HOUSE CHOVVA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SULEKHA T P K P HOUSE CHOVVA who expired on 09-05-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SULEKHA T P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NASEEMA T P	Daughter	57
2	HARIS T P	Son	53
3	SEENATH T P	Daughter	47
4	SAHIRA NASEER	Daughter	46
5	SHAMSEERA T P	Daughter	40

No: B1/158/2022

30-01-2022



Notice is hereby given to all to whom it may be concern that RAJENDRAN V V DEEPANJANAM PANNENPARA ROA D, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SHANTHA C M DEEPANJANAM PANNENPARA ROAD who expired on 18-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SHANTHA C M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJENDRAN V V	Son	63
2	SAJEEVAN V V	Son	60
3	SREEJITH V V	Son	53
4	NISHA V V	Daughter	49
5	ANUSHA V V (DAUGHTER OF DECEASED SON MANOJ)	Grand Daughter	20
6	APARNA V V (DAUGHTER OF DECEASED SON MANOJ)	Grand Daughter	18



Kannur District

Kannur Taluk

NOTICE

No: B1/96/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that PRAVEENAN P KANNICHI HOUSE PUTHIYAPARA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KANNICHI BHASKARAN KANNICHI HOUSE PUTHIYAPARA who expired on 15-05-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KANNICHI BHASKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	GOURI P	Wife	76
2	PRADEEP KUMAR P	Son	57
3	NIRMALA P	Daughter	56
4	SHYNA K	Daughter	53
5	PRAVEENAN P	Son	50
6	SHEEJA K	Daughter	48
7	PRASHANTH P	Son	46
8	PREETHI K	Daughter	43

No: B1/98/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that BEENA E DEVAMRUTHUM PUTHIYAPARAMBU, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BALAKRISHNAN M MANIYARA VEEDU VELLORA who expired on 23-06-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BALAKRISHNAN M. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	INDIRA E	Wife	61
2	BEENA E	Daughter	42
3	BIJI E	Daughter	40
4	BIBIN E	Son	37

No: B1/99/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that VANDANA N POOJA NIVAS NEERKADAVU, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BABU C PATTARKANDI ARAYAN NEERKADAVU who expired on 05-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BABU C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BHAGEERATHI C H	Mother	75
2	VANDANA N	Wife	35
3	ADHARV C	Son	10
4	ARADYA C	Daughter	8
5	ADRA C	Daughter	8

No: B1/102/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that K V DHANARAJAN KALAMULLA VALAPPIL THULICHER I, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late T K NARAYANI KALAMULLA VALAPPIL THULICHERI who expired on 27-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T K NARAYANI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	SATHYABHAMA K V	Daughter	64
2	K V DHANARAJAN	Son	61
3	VANAJAKSHAN K V	Son	60
4	VIJAYA RAJAN K V	Son	57
5	NEENA K V	Daughter	54

No: B1/104/2021

30-01-2022

Notice is hereby given to all to whom it may be concern that V SUJATHA PAYA HOUSE PODIKUNDU, Puzhathi Villag e, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P RAVEENDRAN PAYA HOUSE PODIKUNDU who expired on 21-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P RAVEENDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V SUJATHA	Wife	60
2	P DIVYA	Daughter	45
3	VIDYA P	Daughter	44
4	DIVYESH P	Son	42
5	VIJESH P	Son	40



Kannur District

Kannur Taluk

NOTICE

No: B1/19280/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that BAVUKKAN BHARATHAN BAVUKKAN HOUSE KAPPA D, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BAVUKKA KARTHIYAYANI KALLAKANDY HOUSE KAPPAD who expired on 20-11-1990 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BAVUKKA KARTHIYAYANI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	MAITHILI	Sister	88
2	BHARATHAN B	Brother	73
3	MADHAVAN B	Brother	73
4	SANTHA (DAUGHTER OF DECEASED SISTER SARADA)	Niece	69
5	RAMESAN (SON OF DECEASED SISTER SARADA)	Nephew	62
6	PRASANNA (DAUGHTER OF DECEASED SISTER SARADA)	Niece	59
7	RAJEEVAN (SON OF DECEASED SISTER SARADA)	Nephew	57
8	SAJEEVAN (SON OF DECEASED SISTER SARADA)	Nephew	52
9	NIKHIL P V (SON OF DECEASED BROTHER VALSAN)	Nephew	40
10	NIJA P V(DAUGHTER OF DECEASED BROTHER VALSAN)	Niece	36
11	NIPIN P V(SON OF DECEASED BROTHER VALSAN)	Nephew	33
12	BINDU(DAUGHTER OF DECEASED BROTHER KARUNAKARAN)	Niece	50

No: B1/33/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that PRAKASHAN K ROHINI ANAND VARAM, Valiyannur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ROHINI PUTHIYAVEETIL VARAM who expired on 02-09-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ROHINI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of



the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K PURUSHOTHAMAN	Son	58
2	PRAKASHAN K	Son	54

No: B1/34/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that SATHAR K K THAHIRA MANZIL VARAM, Valiyannur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MOIDEEN M K JAMEELA MANZIL VARAM who expired on 08-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MOIDEEN M K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ASSAINAR K K	Son	67
2	SATHAR K K	Son	62
3	JAMEELA K K	Daughter	56
4	SAREENA K K	Daughter	52

No: B1/68/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that JAYADEVAN K K KUNDILEKANDI HOUE KIZHUTHALLY, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K K RAGHAVAN KRISHNAMAYA THAZHECHOVVA who expired on 23-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K K RAGHAVAN . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	CHANDRAMATHI V	Wife	74
2	PREETHA V	Daughter	57
3	REETHA V	Daughter	54
4	SMITHA V	Daughter	52
5	JAYADEVAN V	Son	50
6	RAGESH V	Son	48

No: B1/159/2022

30-01-2022

Notice is hereby given to all to whom it may be concern that NASEEMA K BUSHARAS TALAP, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MIMTHAS BEEVI K BUSHARAS TALAP who expired on 24-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MIMTHAS BEEVI K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASHEEDA MAHAMOOD K	Daughter	57
2	MOHAMMED SHAFI K	Son	55
3	NASEEMA K	Daughter	54
4	ISMAIL K	Son	51
5	SALAM K	Son	48
6	FAREEDA K	Daughter	46
7	HASEENA K	Daughter	42
8	BUSHARA AZAD K	Daughter	39



Kannur District

Kannur Taluk

NOTICE

No: B1/20279//2021

29-01-2022

Notice is hereby given to all to whom it may be concern that HABEEBA V VARIKKOOTTIL HOUSE AYIKKARA , Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BEEVI KUNNOOL PUTHIYA PURAYIL AYIKKARA who expired on 25-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BEEVI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SEENATH P P	Daughter	57
2	MAHAROOF	Son	54
3	NAINAR K T	Son	49
4	SAIDA P P	Daughter	48
5	HABEEBA V	Daughter	44
6	ESRATH K T	Daughter	43
7	ARFATH K	Son	41

No: B1/20282/201

29-01-2022

Notice is hereby given to all to whom it may be concern that A K RAMAKRISHNAN NIRMALYAM PALLIKUNNU, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late A K THANKAMMA NIRMALYAM PALLIKUNNU who expired on 18-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A K THANKAMMA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	A K LALITHA	Daughter	73
2	A K RAJALAKSHMI	Daughter	70
3	A K RAMAKRISHNAN	Son	68
4	A K JAYASREE	Daughter	65
5	A K SREEDEVI	Daughter	62

No: B1/19984/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that MUMTHAS M P MULLANTAVIDEHOUSE KANACHERI, Munderi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ASEES PUTHIYAPURAYIL MULLANTAVIDEHOUSE KANACHERI who expired on 17-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ASEES PUTHIYAPURAYIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NABEESA P P	Mother	82
2	MAIMOONATH M P	Wife	48
3	MUMTHAS M P	Daughter	29
4	MURSHAD M P	Son	26
5	MURSHIDA M P	Daughter	23
6	MUHAMMAD AMBRAS	Son	20
7	FATHIMATHUL AFRA M P	Daughter	14

No: B1/20129/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that K P VINOD KUMAR VIPANCHIKA CHIRAKKAL, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K P RUGMINI SOBHA NIVAS CHIRAKKAL who expired on 01-10-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K P RUGMINI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P VINODKUMAR	Son	62
2	K P RAJEEVAN	Son	58
3	K P SHOBHA	Daughter	55
4	K P SAJEEVAN	Son	51
5	MALAVIKA JAYARAJ (DAUGHTER OF DECEASED SON JAYARAJ)	Grand Daughter	16

No: B1/1945102021

01-02-2022

Notice is hereby given to all to whom it may be concern that K P RATHI KUNHIPURAYIL HOUSE CHELORA, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KUNHIPURAYIL MANDI KUNHIPURAYIL HOUSE CHELORA who expired on 02-05-2008 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KUNHIPURAYIL MANDI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P SATHI	Daughter	66
2	K P RATHI	Daughter	63
3	K P CHANDRAMATHI	Daughter	60
4	K P GEETHA	Daughter	54
5	K P LEENA (DAUGHTER OF DECEASED DAUGHTER NANDINI)	Grand Daughter	51
6	K P SHEENA (DAUGHTER OF DECEASED DAUGHTER NANDINI)	Grand Daughter	49
7	K P BEENA (DAUGHTER OF DECEASED DAUGHTER NANDINI)	Grand Daughter	46
8	P K SHYJU (SON OF DECEASED SON PURUSHOTHAMAN)	Grand Son	43
9	P K BAIJU(SON OF DECEASED SON PURUSHOTHAMAN)	Grand Son	42
10	P K SHIJU (SON OF DECEASED SON PURUSHOTHAMAN)	Grand Son	41



Kannur District

Kannur Taluk

NOTICE

No: B1/20270/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SONIYA P C SOUMYASREE CHIRACKUTHAZHE, Edakk ad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SAVITHRI C SOUMYASREE CHIRACKUTHAZHE who expired on 01-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SAVITHRI C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SONIYA P C	Daughter	41
2	SHAMINA P C	Daughter	39

No: B1/20271/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that RESHMA K VYSHNAVAM PULLUPPI, Kannadipparamba Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VYJU K P VYSHNAVAM PULLUPPI who expired on 12-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VYJU K P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RESHMA K	Wife	41
2	VYSHNAV VYJU	Son	15

No: B1/20273/2021

29-01-2022



Notice is hereby given to all to whom it may be concern that ASHIFA K M KANIYARAKKAL MANGOT PULLOOPPI, Kannadipparamba Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late AMINA K M KANIYARAKKAL MANGOT PULLOOPPI who expired on 14-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late AMINA K M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ASHRAF K V	Husband	52
2	ASHKAR K M	Son	28
3	ASHIFA K M	Daughter	21

No: B1/20274/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that CAHNDRAMATHI M KAPPADI KOMATH HOUSE MAKREER I, Makreri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PRAMOD K KAPPADI KOMATH HOUSE MAKRERI who expired on 18-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PRAMOD K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	CHANDRAMATHI M	Mother	74

No: B1/20277/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that V SAJITH SANTHOSH NIVAS VELLACHAL, Makreri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V NANDINI SANTHOSH NIVAS VELLACHAL who expired on 11-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V NANDINI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is propose d to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections,



if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SANTHOSH V	Son	49
2	SANGEETHA V	Daughter	46
3	SAJITH V	Son	44

No: B1/20283/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that RABIYA P PONNAMKIYIL HOUSE PALLIYAMMOOLA, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late N ABOOBACKER PONNAMKIYIL HOUSE PALLIYAMMOOLA who expired on 14-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N ABOOBACKER . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RABIYA P	Wife	60
2	NOUSHAD P	Son	49
3	FOUSIYA P	Daughter	46
4	FASILA P	Daughter	43



Kannur District

Kannur Taluk

NOTICE

No: B1/18737/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that PRAVEEN KUMAR E PANAYAN HOUSE ARADHANA PAPPINISSERI WEST, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PANAYAN DEVAKI PANAYAN HOUSE PAPPINISSERI WEST who expired on 06-04-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PANAYAN DEVAKI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K PCHANDRA KRISHNAN	Son	50
2	K P SARASWATHI	Daughter	57
3	SREEJA P (DAUGHTER OF DECEASED SON SWAMINATHAN)	Grand Daughter	48
4	SUDHEESH P (SON OF DECEASED SON SWAMINATHAN)	Grand Son	44
5	PRAVEEN KUMAR E (SON OF DECEASED SON VISHWANATHAN)	Grand Son	36
6	JISHA K (DAUGHTER OF DECEASED SON KUTTIKRISHNAN)	Grand Daughter	26

No: B1/20176/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that PRASEETHA K PALERI HOUSE MUZHAPPILANGAD, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late CHANDRANATHAN PALERI HOUSE MUZHAPPILANGAD who expired on 28-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late CHANDRANATHAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRASEETHA K	Wife	54
2	ATHULYA K	Daughter	27
3	ANUSREE K	Daughter	25

No: B1/20177/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that PRAKASHAN K V KOOLOTH VALAPPIL MUZHAPPILANGAD, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V DAMU KOOLOTH VALAPPIL MUZHAPPILANGAD who expired on 15-04-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V DAMU. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications , and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	CHANDRI M	Wife	75
2	K V PRASANTHAN	Son	50
3	PRAKASHAN K V	Son	47
4	SONA K V	Daughter	45

No: B1/20263/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that DHEERAJ M PADMA NIVAS KURUVA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PADMINI M PADMA NIVAS KURUVA who expired on 25-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PADMINI M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRASHOB V	Son	51
2	HANI M	Daughter	48



3	HAPPY M	Son	45
4	DHEERAJ M	Son	42

No: B1/20264/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that JITHIN P HEMALAYAM KUTTIKKAKAM, Edakkad Villag e, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SADANANDAN P HEMALAYAM KUTTIKKAKAM who expired on 06-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SADANANDAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	HEMALATHA P K	Wife	62
2	MITHUN P	Son	41
3	JITHIN P	Son	37

No: B1/20266/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that RANJINI N K AISHWARYA EDAKKAD, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAVINDRAN P K AISHWARYA EDAKKAD who expired on 26-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAVINDRAN P K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RANJINI N K	Wife	62
2	AISWARYA RAVEENDRAN	Daughter	26

No: B1/20267/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that JAYASREE P PONNAMBETH CHALAKUNNU, Edakkad



Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P JAYADEVAN PONNAMBETH CHALAKUNNU who expired on 27-06-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P JAYADEVAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JAYASREE P	Wife	66
2	JISHA P	Daughter	43
3	JITHILA P	Daughter	41

No: B1/20269/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that BINDU T C T C HOUSE KADALAYI, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOPI T PARVATHI THALASSERY who expired on 07-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOPI T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BINDU T C	Wife	46
2	SIDHARTH KRISHNA T	Son	18
3	RITHUPARNA T	Daughter	10

No: B1/20280/2021

01-02-2022

Notice is hereby given to all to whom it may be concern that ZUHARA K KANDATHIL HOUSE NALUVAYAL, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late HUSSAIN KUNHI M KANDATHIL HOUSE NALUVAYAL who expired on 11-01-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late HUSSAIN KUNHI M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims.



objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ZUHARA KANDATHIL	Wife	70
2	NASAR KANDATHIL	Son	50
3	SAHIDA K	Daughter	47
4	FOUSIYA K	Daughter	42
5	MAJEED K	Son	39
6	KAYARUNNISSA K	Daughter	38
7	FAYISA K	Daughter	37
8	SHAMNAS K	Daughter	33

No: B1/20272/2021

01-02-2022

Notice is hereby given to all to whom it may be concern that PRASANNA KUMARI N KALLEN HOUSE MALOTT, Kannadipparamba Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K SREEDHARAN KALLEN HOUSE MALOTT who expired on 02-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K SREEDHARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRASANNA KUMARI N	Wife	69
2	PRATHEESH K	Son	34
3	PRIJESH K	Son	30

No: B1/97/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that PRAJITH K KOTTAKKAN HOUSE UPPAYICHAL, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K PRABHAKARAN KOTTAKKAN HOUSE UPPAYICHAL who expired on 26-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K PRABHAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receivin



g the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SOBHA K	Wife	62
2	PRAJITH K	Son	40
3	PRAJINA K	Daughter	36



Kannur District

Kannur Taluk

NOTICE

നമ്പർ:ബി1-13029/2021

08-09-2021

കണ്ണൂർ താലൂക്കിൽ കണ്ണൂരും അംശം കീഴറ ദേശത്ത് താമസിച്ചുവരവെ അന്തരിച്ചുപോയ കെ പി കല്ലയാണി അമ്മ, കക്കോപ്രവൻ പടിഞ്ഞാറേ പുതിയ വീട് എന്നയാളുടെ അവകാശികൾക്ക് വിവിധ ആവശ്യത്തിനു ഹാജരക്കുന്നതിനായി അനന്തരാവകാശ സർട്ടിഫിക്കറ്റിനായി പരേതയുടെ മകൻ സന്തോഷ് കെ പി ബോധിപ്പിച്ച അപേക്ഷ കണ്ണൂരും വില്ലേജ് ഓഫീസർ മുഖാന്തിരം അവകാശ വിചാരണ നടത്തി വന്ന റിപ്പോർട്ടും മരണ സർട്ടിഫിക്കറ്റും പരിശോധിച്ചതിൽ ടിയാൻ 14-02-2017 -ൽ മരണപ്പെട്ടതായും പരേതയുടെ നിയമനൂത അവകാശികളായി താഴെ പറയുന്നവർ മാത്രമേയുള്ളൂവെന്നും അറിവായിരിക്കുന്നു. അതനുസരിച്ച് അവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ആയത് ഈ പരസ്യം കേരള ഗവൺമെന്റ് ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ച് 30 ദിവസത്തിനുള്ളിൽ ഈ ഓഫീസിൽ നേരിട്ട് രേഖാമൂലം ബോധിപ്പിച്ചു കൊള്ളേണ്ടതും കാലാവധി കഴിഞ്ഞും തപാൽ മാർഗ്ഗവും ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ സ്വീകരിക്കുന്നതല്ലാത്തതുമാകുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതൻ /പരേതയുമായുള്ള ബന്ധം	വയസ്സ്
1	സന്തോഷ് കെ പി	മകൻ	55
2	സ്നേഹലത കെ പി	മകൾ	53



Kannur District

Kannur Taluk

NOTICE

No: B1/19780/2021

27-01-2022

Notice is hereby given to all to whom it may be concern that SALMATH M SHAMEENA MANZIL ADIKADALAYI, Edakk ad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SAKKEENA M SHAMEENA MANZIL ADIKADALAYI who expired on 16-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SAKKEENA M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAMEENA M	Daughter	42
2	SHAMSIYA M	Daughter	40
3	SALMATH M	Daughter	38
4	SHAMSEERA M	Daughter	35
5	SALI M	Brother	69
6	ASEEZ M	Brother	65

No: B1/19164/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that SHIVINKUMAR K P KATTILE PURAYIL HOUSE POTHUVACHERI, Mavilayi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K P KRISHNAN KATTILE PURAYIL HOUSE POTHUVACHERI who expired on 17-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K P KRISHNAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	VILASINI K (SECOND WIFE)	Wife	62
2	SHIVINKUMAR K P (SON OF DECEASED WIFE VANAJA K K)	Son	38

No: B1/19943/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that NAJIYA V P BISHARA MAHAL VARAM, Valiyannur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDUL NASEER KALLUKETTIL KULPIYIL KALLUKETTIL KULPIYIL KADANKOD VARAM who expired on 19-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDUL NASEER KALLUKETTIL KULPIYIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RUBIYA V P	Wife	40
2	NAJIYA V P	Daughter	23
3	SANA V P	Daughter	18
4	K MUNEEER	Brother	30
5	K AMEER	Brother	30

No: B1/19534/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that MUSTHAFA T THAIKKOOTTATHIL HOUSE PODUVACHERI, Mavilayi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late THAIKKOTTATHIL ALEEMA THAIKKOOTTATHIL HOUSE PODUVACHERI who expired on 06-06-1982 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late THAIKKOTTATHIL ALEEMA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AFSATH T (DAUGHTER OF DECEASED DAUGHTER THAIKKOOTTATHIL PATHUMMA)	Grand Daughter	52
2	SAFIYA T (DAUGHTER OF DECEASED DAUGHTER THAIKKOOTTATHIL PATHUMMA)	Grand Daughter	50



3	ABDUL LATHEEF T (SON OF DECEASED DAUGHTER THAIKKOOTTATHIL PATHUMMA)	Grand Son	48
4	MUSTHAFA T (SON OF DECEASED DAUGHTER THAIKKOOTTATHIL PATHUMMA)	Grand Son	45

No: B1/19094/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that MOHAMMED ZANIL C H ROSHINAS THANA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SIDDIQUE M ASMAS EACHUR who expired on 26-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SIDDIQUE M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ASMA K (SECOND WIFE)	Wife	46
2	ROSHNA C H (DAUGHTER OF DECEASED FIRST WIFE NAFEESA)	Daughter	46
3	MOHAMMED ZANIL C H (SON OF DECEASED FIRST WIFE NAFEESA)	Son	31

No: B1/19888/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that KRISHNAN K V KUNHIVEETIL HOUSE BAVODE, Makreri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KUNHIVEETIL KANNAN NAIR KUNHIVEETIL HOUSE BAVODE who expired on 16-09-1991 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KUNHIVEETIL KANNAN NAIR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KRISHNAN K V	Son	75
2	PARVATHI K V	Daughter	73
3	NARAYANAN K V	Son	66



4	K V KAMALAKSHI	Daughter	63
5	K V LAKSHMI	Daughter	62
6	BABU K V	Son	51

No: B1/19889/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SHAHADIYA T K DARUL HUDA MOONUPERIYA, Makreri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDULLA A C THANIMA MOONUPERIYA who expired on 11-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDULLA A C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	FOUSIYA ABDULLA	Wife	54
2	SHAHADIYA T K	Daughter	37
3	SAMEERA T K	Daughter	36
4	SHAMEELA MUHAMMED ASLAM	Daughter	32
5	THAMEEMA T K	Daughter	28
6	MOHAMMED IBN ABDULLA	Son	23

No: B1/19881/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that MANOJ KUMAR M MADAKKARA HOUSE THULICHERR Y, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C V RADHA MADAKKARA HOUSE THULICHERRY who expired on 19-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C V RADHA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANITHA M	Daughter	62
2	VINOD M	Son	60



3	SUMOD M	Son	55
4	MANOJ KUMAR M	Son	53
5	SANDEEP M	Son	48

No: B1/20132/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that SUKESH V ARINGALAYAN HOUSE KUNNUMKAI, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SULOCHANA V ARINGALAYAN HOUSE KUNNUMKAI who expired on 14-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SULOCHANA V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUKESH V	Son	37
2	SHAMNA V	Daughter	35

No: B1/20170/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that ANU K GEETHALAYAM MACHERI, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GEETHA K GEETHALAYAM MACHERI who expired on 06-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GEETHA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANU K	Daughter	38
2	DIVYA K	Daughter	34

No: B1/1256/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that ABDUL NASEER R SAFIYA MANZIL KOYYODU,



Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDUL RAHMAN SAFIYA MANZIL KOYYODU who expired on 01-12-1998 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDUL RAHMAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAFIYA R	Wife	69
2	ABDUL NASEER R	Son	49
3	NADEERA R	Daughter	47
4	MUHAMMED ASHRAF R	Son	45
5	SAJEERA R	Daughter	43



Kannur District

Kannur Taluk

NOTICE

No: B1/162/2021

24-01-2022

Notice is hereby given to all to whom it may be concern that SARITHA K MANAPPOYYIL H KAPPAD, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SREESHAN PP MANAPPOYYIL H KAPPAD who expired on 31-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SREESHAN PP. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SARITHA K	Wife	42
2	AISWARYA K	Daughter	17
3	ASWANTH K	Son	15
4	MADHAVI PP	Mother	80

No: B1/161/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that RATHI C SREEVALSAM CHALAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M V VALSALAN SREEVALSAM CHALAD who expired on 23-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M V VALSALAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RATHI C	Wife	70
2	SHAMIL M V	Son	49



3	MITHUN M V	Son	44
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No: B1/163/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that BABURAJ P PADINJARAYIL CHALA, Chembilode Villag e, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOVINDAN PADINJARAYIL PADINJARAYIL CHALA who expired on 07-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOVINDAN PADINJARAYIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BABURAJ P	Son	58
2	VALSARAJ P	Son	54
3	SHEENA P	Daughter	50
4	SHYNA P	Daughter	46
5	DEEPATHA RAJ P	Son	43
6	KAMALA P	Wife	73

No: B1/164/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that RAJEEVAN N KAPPIRI VALAPPIL KOYYODE, Chembilo de Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K C CHANDRAN KAPPIRI VALAPPIL KOYYODE who expired on 28-06-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K C CHANDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NARANGOLI SARAJINI	Wife	71
2	N RAVEENDRAN	Son	52
3	PREETHA N	Daughter	50
4	RAJEEVAN N	Son	47



5	PRASEETHA N	Daughter	44
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No: B1/165/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SREEDEVI N VAZHAYIL HOUSE CHALA, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NARAYANI N VAZHAYIL HOUSE CHALA who expired on 22-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NARAYANI N. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREEDEVI N	Daughter	60
2	VALSALAN N	Son	57
3	RAMA N	Daughter	52

No: B1/169/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that VINITHA E ROSHNI NIVAS KAKKAD, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RADHAKRISHNAN P ROSHNI NIVAS KAKKAD who expired on 10-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RADHAKRISHNAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VINITHA E	Wife	47
2	ROBIN RAJ E	Son	22
3	ROSHNI E	Daughter	19
4	ANJALI E	Daughter	15

No: B1/170/2022

01-02-2022



Notice is hereby given to all to whom it may be concern that MINI A PARAMBATH VALAPPIL HOUSE EDAKKAD, Kadamboor Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SOBHA A PARAMBATH VALAPPIL HOUSE EDAKKAD who expired on 29-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SOBHA A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJESH A	Son	45
2	RIJESH A	Son	41
3	JAYESH V	Son	40
4	MINI A	Daughter	38

No: B1/248/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that PRASANTH T AISHWARYA AYIKKAL, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOURI T AISHWARYA AYIKKAL who expired on 07-06-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOURI T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PREETHA PRASAD THIYYARATH	Daughter	51
2	PRASANTH T	Son	45

No: B1/249/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SWAPNA K R THACHAN VEEDU THURUTHIKKOVAL, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOPI T THACHAN VEEDU THURUTHIKKOVAL who expired on 12-08-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOPI T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed



to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SWAPNA K R	Wife	50
2	E ARUNA GOPI	Daughter	21
3	E AKSHAY	Son	17

No: B1/250/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SHADIYA BASHEER RAMLAS PAZHANCHIRA, Pappinisse ri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PONNEN PEEDIKAYIL ABDUL SALAM RAMLAS PAZHANCHIRA who expired on 11-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PONNEN PEEDIKAYIL ABDUL SALAM. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	T V RAMLA	Wife	55
2	SHAHSAD T V	Son	41
3	SHADIYA BASHEER	Daughter	38
4	SHAHABAS T V	Son	27
5	SHARHAS T V	Son	26

No: B1/252/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SHAFI CHERICHI CHERICHI HOUSE MATTOOL, Mattul Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NAFEESA CHERICHI CHERICHI HOUSE MATTOOL who expired on 04-06-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NAFEESA CHERICHI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications



and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAFI CHERICHI	Son	44
2	ANWAR C H	Son	42
3	MUSTHAFA C H	Son	39
4	SHUHAIB CHERICHI	Son	34
5	NAVAS C H	Son	32

No: B1/319/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SALILA MITHRAN NAMBOLAN SAMIKSHA KAPPILEPEEDIKA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MITHRAN NAMBOLAN SAMIKSHA KAPPILEPEEDIKA who expired on 29-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MITHRAN NAMBOLAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SALILA MITHRAN NAMBOLAN	Wife	62
2	SUMIT MITHRAN NAMBOLAN	Son	37
3	SAMIKSHA MITHRAN NAMBOLAN	Daughter	33

No: B1/320/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that AJITHA K KAPPUMKARA HOUSE AZHIKODE, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MEENAKSHI K KAPPUMKARA HOUSE AZHIKODE who expired on 07-10-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MEENAKSHI K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREEMATHI K	Daughter	67
2	PREMAVALLI K	Daughter	64
3	RAJAMMA K	Daughter	62
4	BALAKRISHNAN K	Son	58
5	SEETHA K	Daughter	57
6	SAJEEVAN K	Son	55
7	AJITHA K	Daughter	51

No: B1/322/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SEBEER T CHALIL HOUSE CHARAPPURAM, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late S KAREEM CHENNILOT CHALIL CHARAPPURAM who expired on 22-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late S KAREEM . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is propose d to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	HAJIRA T	Wife	55
2	SEBEER T	Son	34
3	SHAMEENA T	Daughter	31
4	SHAHINA T	Daughter	29

No: B1/1881/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SUMAN P V SUMANA CHIRAKKAL , Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V KUNHIRAMAN NAIR SUMAN NIVAS CHIRAKKAL who expired on 25-09-1989 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V KUNHIRAMAN NAIR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it i s proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P V DEVAKI	Wife	88
2	P V VASANTHI	Daughter	71
3	P V SUMANGALA KOROTH	Daughter	69
4	P V SUJATHA	Daughter	66
5	PADMAJA RAJAN	Daughter	62
6	GIRIJA P V	Daughter	62
7	SUMAN P V	Son	52

No: B1/171/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that MINI A PARAMBATH VALAPPIL HOUSE EDAKKAD, Kadambur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VANKANA UTHAMAN PARAMBATH VALAPPIL HOUSE EDAKKAD who expired on 22-12-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VANKANA UTHAMAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJESH A	Son	45
2	RIJESH A	Son	41
3	JAYESH V	Son	40
4	MINI A	Daughter	38

No: B1/325/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that K P PRAMOD KUMAR MANIKOTH HOUSE CHOVA, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOVUTTY KELAPPAN MANIKOTH HOUSE CHOVA who expired on 22-02-1992 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOVUTTY KELAPPAN. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M PADMINI	Wife	80
2	K P PRASANNA	Daughter	62
3	K P PRAMEELA	Daughter	58
4	K P PRAVEEN KUMAR	Son	50
5	K P PRASHANTHAN	Son	48
6	K P PRAMOD KUMAR	Son	46

No: B1/321/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that RAJESH P PUTHUVAKKARA HOUSE THILANNUR, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PUTHUVAKKARA KRISHNAN NAIR PUTHUVAKKARA HOUSE THILANNUR who expired on 10-12-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PUTHUVAKKARA KRISHNAN NAIR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAJI KUMAR P	Son	50
2	RAJESH P	Son	48
3	SHARMILA P	Daughter	45
4	SHYNU P	Son	41
5	NALINI P	Wife	69



Kannur District

Kannur Taluk

NOTICE

No: B1/253/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SEENATH C CHEMBAN HOUSE ARAYAKANDI PARA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDURAHIMAN K B CHEMBAN HOUSE ARAYAKANDI PARA who expired on 17-08-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDURAHIMAN K B. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JAMEELA C	Wife	69
2	SEENATH C	Daughter	56
3	RASIYABI C	Daughter	53
4	MUNEER C	Son	51
5	FOUSIYA C	Daughter	45

No: B1/254/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that CHERIYA VYTHANAKALATH SHERIFA SHERIFA MANZIL MILL ROAD, Valapattanam Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KUNHAMINA CHERIYA BYTHALANKALATH AMINA MANZIL VALAPATTANAM who expired on 19-10-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KUNHAMINA CHERIYA BYTHALANKALATH. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	CHERIYA VYTHANKALATH SHERIFA	Daughter	60
2	MOHAMMADALI C V	Son	59
3	CHERIYA VAITHANKALATH RAFEEQUE	Son	57
4	ZAINUDEN C V	Son	52
5	AYISABI AHAMMED	Daughter	48
6	ABDUL RASHEED C V	Son	47

No: B1/582/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that VILASINI M MUNDON HOUSE KIZHUNNA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K RAVEENDRAN MUNDON HOUSE KIZHUNNA who expired on 17-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K RAVEENDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VILASINI M	Wife	63
2	VINEESH K	Son	41

No: B1/583/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that P PANKAJAVALLI CHAITHANYA THOTTADA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late CHANDRAN M CHAITHANYA THOTTADA who expired on 21-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late CHANDRAN M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P PANKAJAVALLI	Wife	62
2	SARATH CHANDRAN	Son	30
3	HEMANTH CHANDRAN	Son	28



No: B1/585/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that JIJULRAJ K K NALANDA HOUSE THOTTADA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K K BABURAJ NALANDA HOUSE THOTTADA who expired on 22-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K K BABURAJ. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	T K JJI	Wife	49
2	AJULRAJ K K	Son	23
3	JIJULRAJ K K	Son	21

No: B1/315/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that CHATTA LAKSHMI CHATTA HOUSE KAKKAD, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOPALAN C CHATTA HOUSE KAKKAD who expired on 09-09-1988 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOPALAN C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	CHATTA LAKSHMI	Wife	77
2	CHATTA DHANESH	Son	47
3	CHATTA PRIYA	Daughter	45



Kannur District

Kannur Taluk

NOTICE

No: B1/570/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that LATHIKA K P LIJI NIVAS CHAKKARAKKAL, Eriveri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M GANGAN LIJI NIVAS CHAKKARAKKAL who expired on 12-06-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M GANGAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	LATHIKA K P	Wife	64
2	LIJI M P	Daughter	40
3	LIJESH M P	Son	38
4	LIJITH M P	Son	37

No: B1/573/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SHYAMALA KUNDATHIL TAHPPALLI HOUSE MUZHAPALA , Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SASEENDRAN SREEJA NIVAS ANJARAKANDY who expired on 29-10-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SASEENDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHYAMALA KUNDATHIL	Wife	52
2	SHIVANANDA K	Daughter	13



3	T ROHINI	Mother	82
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No: B1/574/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SUJATHA I K PRANAVAM ODATHIL PEEDIKA, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KOLAVAYAL PREMARAJAN PRANAVAM ODATHIL PEEDIKA who expired on 06-11-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KOLAVAYAL PREMARAJAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUJATHA I K	Wife	56
2	PRAJUSHA K	Daughter	33
3	PRANAV K	Son	28
4	SAYANTH K	Son	20

No: B1/575/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that PANKAJAKSHI K KACHERI VALAPPIL PALERI, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late CHANDROTH RAMUNNI KACHERI VALAPPIL PALERI who expired on 01-01-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late CHANDROTH RAMUNNI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K LAKSHMI	Daughter	69
2	PANKAJAKSHI K	Daughter	63
3	K RAJAN	Son	61
4	SURENDRAN K	Son	59
5	REMESHAN KARUVARATH	Son	56
6	LAKSHMANAN K	Son	54



7	JANITA K	Daughter	52
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No: B1/577/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that RAJENDRAN K P KELOTH HOUSE MANALKKADAVU, Eriveri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PUTHAN VEETIL NANI KELOTH HOUSE MANALKKADAVU who expired on 07-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PUTHAN VEETIL NANI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JAYARAJAN K P	Son	56
2	JAYALALITHA K P	Daughter	54
3	MAHIJA K P	Daughter	52
4	RAJEEVAN K P	Son	50
5	RAJENDRAN K P	Son	46

No: B1/481/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that K V RAMACHANDRAN PANCHAMAM CHIRAKKAL, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAJAMMA RAMACHANDRAN MUKULA PALLIKUNNU ROAD who expired on 12-12-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAJAMMA RAMACHANDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KALLUVALAPPIL RAMACHANDRAN	Husband	75
2	RAKESH RAMACHANDRAN	Son	39
3	PRATHUSH RAMACHANDRAN	Son	35

No: B1/482/2022

03-02-2022



Notice is hereby given to all to whom it may be concern that SADIQUE K P MISBAH MANNA, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C V UMMER K P HOUSE MAICHANKUNNU who expired on 03-01-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C V UMMER. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ZAINABA K P	Wife	81
2	SADIQUE K P	Son	63
3	SAYEED K P	Son	60
4	BASHEER K P	Son	59
5	RUKHIYA K P	Daughter	57
6	ZIYAD K P	Son	55
7	HANEEFA K P	Son	52
8	NAJMA K P	Daughter	50
9	MUNEER K P	Son	48
10	JABEENA K P	Daughter	44

No: B1/483/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SUNEERA SATHAR SUNEERAS KATTAMPALLY ROAD, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M ABDUL SALAM SUNEERAS KATTAMPALLY ROAD who expired on 07-06-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M ABDUL SALAM. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAINABA K P	Wife	73
2	NOUSHAD K P	Son	54
3	SUJIRIYA K P	Daughter	53



4	SUNEERA SATHAR	Daughter	50
5	ROSHNA K P	Daughter	48



Kannur District

Kannur Taluk

NOTICE

No: B1/256/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that T P KADEEJA MADAYAN VAYALIL NARATH , Narath Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late THAZATH PALANGATT AYISHA MADAYAN VAYALIL NARATH who expired on 20-12-2011 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late THAZATH PALANGATT AYISHA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KADEEJA T P	Daughter	60

No: B1/310/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SAVITHRI K NARAMBRATH HOUSE EDACHERY, Puzhat hi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NARAMBRATH GANGADHARAN NARAMBRATH HOUSE KUNHIPALLI who expired on 13-01-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NARAMBRATH GANGADHARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAVITHRI K	Wife	69
2	N BINDU	Daughter	49
3	N SINDHU	Daughter	47
4	SREEJITH K N	Son	45
5	TALAKKA VALPPIL SHARMILA	Daughter	39



No: B1/311/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that RAJAN K POURNAMI THULICHERI, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C H VIMALA POURNAMI THULICHERI who expired on 08-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C H VIMALA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJAN K	Husband	80

No: B1/313/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that SAMEER SALEEM POCKER AL FAJAR KAKKAD, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late V P SALEEM AL FAJAR KAKKAD who expired on 26-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V P SALEEM. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	C P ZUBAIDA SALIM	Wife	58
2	ZAHARA SALEEM POCKER	Daughter	39
3	SAMEER SALEEM POCKER	Son	34
4	ZUVAINA SALEEM POCKER	Daughter	27

No: B1/316/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that ASHWATI SHIVANANDAN CHERUMANALIL VADAKKAN VALAPPIL HOUSE ALAVIL, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SHIVANANDAN CHERUMANALIL



VADAKKAN VALAPPIL HOUSE ALAVIL who expired on 01-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SHIVANANDAN CHERUMANALIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASANA POOVEN CHANDRAN	Wife	49
2	ASHWATI SHIVANANDAN CHERUMANALIL	Daughter	19
3	GOPITA SHIVANANDAN CHERUMANALIL	Daughter	18
4	VIMALA C P	Mother	82

No: B1/318/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that JUBAIRIYATH C P HIRA MAHAL VELLUVA PARA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KUNJIMARIYAM HIRA MAHAL VELLUVA PARA who expired on 25-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KUNJIMARIYAM. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	HARIS C P	Son	66
2	ISHAK C P	Son	61
3	ABDUL RAZAAK C P	Son	57
4	SHAHIDA C P	Daughter	55
5	RAFEEK C P	Son	53
6	JUBAIRIYATH C P	Daughter	50

No: B1/571/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that K SHAJU BAVUKKA PARAKANDY HOUSE KAVINMOOL A, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SOUMINI KANNOTH PURAKKANDI HOUSE KAVINMOOLA who expired



on 19-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SOUMINI KANNOTH. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K SHAJU	Son	50
2	SAJEEVAN KANNOTH	Son	48



Kannur District

Kannur Taluk

NOTICE

No: B1/317/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that AFSHADI K V PULIKKANDY HOUSE THEKKANMARKANDY, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late T IBRAHIM KUTTY KURUKKAN VADAKKEEL THEKKANMARKANDY who expired on 14-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T IBRAHIM KUTTY. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K V RABIYA	Wife	65
2	NAJUMUDDIN K V	Son	44
3	FAZILA SHUKOOR K V	Daughter	43
4	SHEERSHAD K V	Son	41
5	AFSHADI K V	Son	36

No: B1/578/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that ATHUL K KELOTH HOUSE MAMBA, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VASANTHA K KELOTH HOUSE MAMBA who expired on 17-11-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VASANTHA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M K BALAGOPALA KURUP	Husband	66



2	ATHUL K	Son	23
3	ANJALI K	Daughter	29

No: B1/579/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SANAL KUMAR A K KARIKKAN HOUSE THOTTADA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KUNHILLATH BHASKARAN KARIKKAN HOUSE THOTTADA who expired on 14-12-2000 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KUNHILLATH BHASKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	GIREESH ARIPPA KUNHILLATH	Son	60
2	HAREESH KUMAR A K	Son	59
3	SANAL KUMAR A K	Son	56

No: B1/580/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that K P RAMACHANDRAN AYILYATHORKANDI THOTTADA A, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KARAL PUTHANPURAYIL LAKSHMI AYILYATHORKANDI THOTTADA who expired on 14-11-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KARAL PUTHANPURAYIL LAKSHMI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P RAMACHANDRAN	Son	71
2	P RAMAVATHI	Daughter	66
3	VALSARAJ K P	Son	60

No: B1/484/2022

03-02-2022



Notice is hereby given to all to whom it may be concern that MUMTAZ M A M A HOUSE KATTAMPALLY, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late HAMZA K M A HOUSE KATTAMPALLY who expired on 08-02-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late HAMZA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BEEFATHU M A	Wife	66
2	NAVAS M A	Son	49
3	MUMTAZ M A	Daughter	46

No: B1/485/2021

03-02-2022

Notice is hereby given to all to whom it may be concern that K V SUKUMARAN KOLIYOTTU VALAPPIL HOUSE ARAYAMBETH, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V MADHAVI KOLIYOTTU VALAPPIL HOUSE ARAYAMBETH who expired on 06-08-1998 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V MADHAVI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K V SUKUMARAN	Son	69
2	PRASEETHA K V (DAUGHTER OF DECEASED DAUGHTER SOUDAMINI)	Grand Daughter	55
3	PRASANTHAN K V (SON OF DECEASED DAUGHTER SAROJINI)	Grand Son	57
4	PRAMOD K V (SON OF DECEASED DAUGHTER LEELA)	Grand Son	55
5	RAJESH K V (SON OF DECEASED DAUGHTER LEELA)	Grand Son	48
6	PRADEESH K V (SON OF DECEASED DAUGHTER LEELA)	Grand Son	45
7	REESHA K V (DAUGHTER OF DECEASED DAUGHTER LEELA)	Grand Daughter	41
8	PRADEEPAN K (SON OF DECEASED SON PREMAN'S FIRST WIFE)	Grand Son	39



9	SANESH M (SON OF DECEASED SON PREMAN'S SECOND WIFE)	Grand Son	35
10	SOUMYA M (DAUGHTER OF DECEASED SON PREMAN'S SECOND WIFE)	Grand Daughter	32

